

FIR No: 121/21 dated 07.07.2021
State Vs. Amit Tyagi & Anr.
U/S: 419/420/468/471/201 IPC & 467 IPC &
66C/66D IT Act r/w 34/120B IPC
PS: Crime Branch, New Delhi

12.07.2021

Present: Sh. Nitish Kumar Ld. APP for the state through VC.
IO Inspector Vijay Kumar Sanwal with case file.

Accused Andrew, S/o Benjamin produced from 4 days PC.

Sh. N.K. Rathi and Sh. Suraj Goliyan, Ld. Counsel for the accused.

Vide order dated 08.07.2021 Ld. Duty MM had ordered for PC remand for the abovementioned accused for 4 days.

Today, an application seeking 10 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 10 day(s). Accused be produced on 22.07.2021.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)
Duty MM/WEST/DELHI
12.07.2021

FIR No: 121/21 dated 07.07.2021
State Vs. Amit Tyagi & Anr.
U/S: 419/420/468/471/201 IPC & 467 IPC &
66C/66D IT Act r/w 34/120B IPC
PS: Crime Branch, New Delhi

12.07.2021

Present: Sh. Nitish Kumar Ld. APP for the state through VC.
IO Inspector Vijay Kumar Sanwal with case file.

Accused Faby Mathew, S/o T.C. Baby produced from 4 days PC.

Sh. N.K. Rathi and Sh. Suraj Goliyan, Ld. Counsel for the accused.

Vide order dated 08.07.2021 Ld. Duty MM had ordered for PC remand for the abovementioned accused for 4 days.

Today, an application seeking 10 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

No bail application moved ~~by~~ on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 10 day(s). Accused be produced on 22.07.2021.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)
Duty MM/WEST/DELHI
12.07.2021

FIR No: 121/21 dated 07.07.2021
State Vs. Amit Tyagi & Anr.
U/S: 419/420/468/471/201 IPC & 467 IPC &
66C/66D IT Act r/w 34/120B IPC
PS: Crime Branch, New Delhi

12.07.2021

Present: Sh. Nitish Kumar Ld. APP for the state through VC.
IO Inspector Vijay Kumar Sanwal with case file.

Accused Yash Puri, S/o Sh. Vinay Puri, produced from 4 days PC.

Sh. N.K. Rathi and Sh. Suraj Goliyan, Ld. Counsel for the accused.

Vide order dated 08.07.2021 Ld. Duty MM had ordered for PC remand for the abovementioned accused for 4 days.

Today, an application seeking 10 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

No bail application moved ~~by~~ on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 10 day(s). Accused be produced on 22.07.2021.

Copy of the order be given dasti to the IO, as prayed for.


(CHARAN SALWAN)
Duty MM/WEST/DELHI
12.07.2021

FIR No: 121/21 dated 07.07.2021
State Vs. Amit Tyagi & Anr.
U/S: 419/420/468/471/201 IPC & 467 IPC &
66C/66D IT Act r/w 34/120B IPC
PS: Crime Branch, New Delhi

12.07.2021

Present: Sh. Nitish Kumar Ld. APP for the state through VC.
IO Inspector Vijay Kumar Sanwal with case file.

Accused Chandrahas Patel, S/o Sh. Bhola Patel, produced from 4 days PC.

Sh. N.K. Rathi and Sh. Suraj Goliyan, Ld. Counsel for the accused.

Vide order dated 08.07.2021 Ld. Duty MM had ordered for PC remand for the abovementioned accused for 4 days.

Today, an application seeking 10 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

No bail application moved ~~by~~ on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 10 day(s). Accused be produced on 22.07.2021.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)
Duty MM/WEST/DELHI
12.07.2021

FIR No: 121/21 dated 07.07.2021
State Vs. Amit Tyagi & Anr.
U/S: 419/420/468/471/201 IPC & 467 IPC &
66C/66D IT Act r/w 34/120B IPC
PS: Crime Branch, New Delhi

12.07.2021

Present: Sh. Nitish Kumar Ld. APP for the state through VC.
IO Inspector Vijay Kumar Sanwal with case file.

Accused Amit Tyagi, S/o Sh. Sushil Tyagi, produced from 4 days PC.

Sh. N.K. Rathi and Sh. Suraj Goliyan, Ld. Counsel for the accused.

Vide order dated 08.07.2021 Ld. Duty MM had ordered for PC remand for the abovementioned accused for 4 days.

Today, an application seeking 10 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 10 day(s). Accused be produced on 22.07.2021.

Copy of the order be given dasti to the IO, as prayed for.


(CHARAN SALWAN)
Duty MM/WEST/DELHI
12.07.2021

FIR No: 121/21 dated 07.07.2021
State Vs. Amit Tyagi & Anr.
U/S: 419/420/468/471/201 IPC & 467 IPC &
66C/66D IT Act r/w 34/120B IPC
PS: Crime Branch, New Delhi

12.07.2021

Present: Sh. Nitish Kumar Ld. APP for the state through VC.
IO Inspector Vijay Kumar Sanwal with case file.

Accused Aaran James @ Lavy, S/o Sh. Gladwin James, produced from 4 days PC.

Sh. N.K. Rathi and Sh. Suraj Goliyan, Ld. Counsel for the accused.

Vide order dated 08.07.2021 Ld. Duty MM had ordered for PC remand for the abovementioned accused for 4 days.

Today, an application seeking 10 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 10 day(s). Accused be produced on 22.07.2021.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)
Duty MM/WEST/DELHI
12.07.2021

FIR No: 121/21 dated 07.07.2021
State Vs. Amit Tyagi & Anr.
U/S: 419/420/468/471/201 IPC & 467 IPC &
66C/66D IT Act r/w 34/120B IPC
PS: Crime Branch, New Delhi

12.07.2021

Present: Sh. Nitish Kumar Ld. APP for the state through VC.
IO Inspector Vijay Kumar Sanwal with case file.

Accused Narender Mishra, S/o Sh. Devender Mishra, produced from 4 days PC.

Sh. N.K. Rathi and Sh. Suraj Goliyan, Ld. Counsel for the accused.

Vide order dated 08.07.2021 Ld. Duty MM had ordered for PC remand for the abovementioned accused for 4 days.

Today, an application seeking 10 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 10 day(s). Accused be produced on 22.07.2021.

Copy of the order be given dasti to the IO, as prayed for.


(CHARAN SALWAN)
Duty MM/WEST/DELHI
12.07.2021

FIR No: 121/21 dated 07.07.2021
State Vs. Amit Tyagi & Anr.
U/S: 419/420/468/471/201 IPC & 467 IPC &
66C/66D IT Act r/w 34/120B IPC
PS: Crime Branch, New Delhi

12.07.2021

Present: Sh. Nitish Kumar Ld. APP for the state through VC.
IO Inspector Vijay Kumar Sanwal with case file.

Accused Pranav Shrivastav, S/o late Sh. Ravi Sinha, produced from 4 days PC.

Sh. N.K. Rathi and Sh. Suraj Goliyan, Ld. Counsel for the accused.

Vide order dated 08.07.2021 Ld. Duty MM had ordered for PC remand for the abovementioned accused for 4 days.

Today, an application seeking 10 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

No bail application moved ~~by~~ on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 10 day(s). Accused be produced on 22.07.2021.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)
Duty MM/WEST/DELHI
12.07.2021

FIR No: 770/21 dated 11.07.2021
U/S: 380/411/34 IPC
PS: Nihal Vihar

12.07.2021

Present: Sh. Nitish Kumar Ld. APP for the state through VC.
IO HC Ramodh Singh with case file.

Accused Prakash S/o Sh. Satish, R/o B-371, Ambika Enclave, Nihal Vihar, Delhi produced after fresh arrest.

Sh. A.K. Sharma, Ld. Counsel for the accused.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

Seema (mother) of accused has been informed about the arrest.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). He will be produced on 25.07.2021.

Copy of the order be given dasti to the IO and counsel, as prayed for.

(CHARAN SALWAN)
Duty MM/WEST/DELHI
12.07.2021

Record
perused
12-7-21

FIR No: 0045/21 dated 23.02.2021
U/S: 356/379/34 IPC
PS: Patel Nagar

12.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state.
IO SI Anil alongwith ASI Rajbir Singh PS Patel Nagar in person with case file.
Accused Rahul @ DK S/o Sh. Pardeep Kumar, R/o J-121, Punjabi Basti, Baljeet
Nagar, Delhi not produced from JC.

Ms. Poonam, Ld. LAC for the accused.

IO has moved an application seeking 2 day(s) PC remand of accused.
Heard. Perused.

Arguments made on behalf of LAC heard. LAC submits that PC should not be
granted at this stage.

On perusal of the case file and considering the facts and circumstances of the
case, no ground is made out for police custody at this stage of the accused. Accused be
produced on date fixed i.e. 14.07.2021 as ordered by Ld. Duty MM dated 01.07.2021.

Application for PC is hereby dismissed.

Copy of this order be given dasti to IO, as per rules.


(CHARAN SALWAN)
Duty MM/WEST/DELHI
12.07.2021


m 31 sub 405/11

FIR No: 339/21 dated 02.05.2021
U/S: 379/420/120B IPC
PS: Nihal Vihar

12.07.2021

Present: Sh. Nitish Kumar Ld. APP for the state.
ASI Malkhan Singh with case file.
Accused Om Prakash, S/o late Sh. Bijay Chaudhary produced after fresh arrest.

Sh. Naveen Kumar, Ld. Counsel for the accused.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified. No date of arrest is mentioned on the arrest memo. However, the date mentioned on medical is 11.07.2021. The IO submits that there was a mistake in non mentioning of the date. IO is directed to give explanation regarding this to the concerned court on 13.07.2021.

Basant Jaiswal relative has been informed about the arrest.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file.

Accused is remanded to JC for 1 day. He will be produced before concerned court on

13.07.2021.

Copy of the order be given dasti to the IO and counsel, as prayed for.

(CHARAN SALWAN)
Duty MM/WEST/DELHI
12.07.2021

Revised copy over
MS

Plain paper
Perused
12.7.21

FIR No: 60/21 Dated 05.03.2021
U/S: 356/379/34 IPC
PS: Patel Nagar

12.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state.
IO ASI Rajbir Singh PS Patel Nagar in person with case file.
Accused Rahul @ DK S/o Sh. Pardeep Kumar, R/o J-121, Punjabi Basti, Baljeet
Nagar, Delhi not produced from JC.

Ms. Poonam, Ld. LAC for the accused.

IO Rajbir Singh has moved an application seeking 2 day(s) PC remand of
accused.

Heard. Perused.

On perusal of the case file and considering the facts and circumstances of the
case, no ground is made out for police custody of the accused. Accused be produced on date
fixed i.e. 14.07.2021 as ordered by Ld. Duty MM dated 01.07.2021.

Application for PC is hereby dismissed.

Copy of this order be given dasti to IO, as per rules.

Signature
ASI Bm 405/C
PS Patel Nagar

Signature
(CHARAN SALWAN)
Duty MM/WEST/DELHI
12.07.2021

FIR No: 27/21
U/S: 356/379/34 IPC
PS: Patel Nagar

12.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state.
IO ASI Rajbir Singh PS Patel Nagar in person with case file.
Accused Rahul @ DK S/o Sh. Pardeep Kumar, R/o J-121, Punjabi Basti, Baljeet Nagar, Delhi not produced from JC.

Ms. Poonam, Ld. LAC for the accused.

IO Rajbir Singh has moved an application seeking 2 day(s) PC remand of accused.

Heard. Perused.

IO perusal of the case file and considering the facts and circumstances of the case, no ground is made out for police custody of the accused. Accused be produced on date fixed i.e. 14.07.2021 as ordered by Ld. Duty MM dated 01.07.2021.

Application for PC is hereby dismissed.

Copy of this order be given dasti to IO, as per rules.

3m
ASI Rajbir Singh
PS Patel Nagar

(CHARAN SALWAN)
Duty MM/WEST/DELHI
12.07.2021

FIR No: 0112/21 Dated 19.04.2021

U/S: 356/379/34 IPC

PS: Patel Nagar

12.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state.
IO ASI Rajbir Singh PS Patel Nagar in person with case file.
Accused Rahul @ DK S/o Sh. Pardeep Kumar, R/o J-121, Punjabi Basti, Baljeet Nagar, Delhi not produced from JC.

Ms. Poonam, Ld. LAC for the accused.

IO Rajbir Singh has moved an application seeking 2 day(s) PC remand of accused.

Heard. Perused.

On perusal of the case file and considering the facts and circumstances of the case, no ground is made out for police custody of the accused. Accused be produced on date fixed i.e. 14.07.2021 as ordered by Ld. Duty MM dated 01.07.2021.

Application for PC is hereby dismissed.

Copy of this order be given dasti to IO, as per rules.

(CHARAN SALWAN)
Duty MM/WEST/DELHI
12.07.2021

3rd
ASI Bani 405/10
PS Patel Nagar

DD No.36 dated 06.07.2021
PS: Khayala

12.07.2021

Present: None.

Vide order dated 12.07.2021, the present case was put up before the undersigned for passing appropriate order/further proceedings. However, no one appeared despite repeated calls.

In view of the above, put up for before concerned court on 13.07.2021.


(CHARAN SALWAN)
Duty MM/WEST/DELHI
12.07.2021

FIR No: 765/21 dated 10.07.2021
U/S: 498A/304B/34 IPC
PS: Nihal Vihar

12.07.2021

Present: Sh. Nitish Kumar Ld. APP for the state through VC.
IO SI Amit Nara with case file.
Accused Soni Devi, W/o Sh. Krishna Prasad, R/o A-94, Vikas Vihar, Chander
Vihar, Delhi produced after fresh arrest.
Sh. Rakesh Kumar, Ld. Counsel for the accused.

An application seeking 14 day(s) JC of accused has been filed by the IO along
with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries
revealed by the MLC. Grounds of arrest found justified.

Sudhir uncle has been informed about the arrest.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the
facts and circumstances, this Court is of the view that the arrest and further detention is
justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). He will be produced before concerned
court/Duty MM on 25.07.2021.

Copy of the order be given dasti to the IO and counsel, as prayed for.

(CHARAN SALWAN)
Duty MM/WEST/THC/DELHI
12.07.2021

Received 3 ordo →
SI Amit
12/07/21

Received 3 copies
Rakesh Kumar
12/07/21
@ 5:00 PM

FIR No. 325/21 dated 22.06.2021

U/s 186/356/307 IPC

PS: Hari Nagar

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).

IO SI Krishan Singh with case file.

Sh. Jaidev Solanki, Ld. Counsel for accused alongwith accused Rohit Sharma (produced in muffled face), S/o Sh. Mahender Kumar Sharma R/o RZ-C-10, Street No.22, Sadh Nagar, Palam Colony, New Delhi in person.

Ms. Poonam, Ld. LAC.

Application for surrender is filed by the accused person. On the other hand, IO has moved an application for interrogation and to arrest the accused persons.

Since the accused person has surrendered today IO is granted 30 minutes time to interrogate the accused. The IO is at liberty to arrest the accused person if required.

(CHARAN SALWAN)

Duty MM/WEST/DELHI
12.07.2021

At 04.10 PM

Present: As above.

IO has submitted that after interrogation he has formally arrested the accused. Mohit Kumar Sharma brother has been informed about the arrest. The IO has filed an application for 14 days of JC remand.

At this stage, no bail application is moved.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). He will be produced on 25.07.2021. Medical be conducted as per law.

Copy of the order be given dasti to the IO and counsel, as prayed for.

(CHARAN SALWAN)

Duty MM/WEST/DELHI
12.07.2021

only
Rohit
SI Singh ar Singh
PS H Singh
12/7/21

12.07.2021

Present: Sh. Nishat Kumar, Ld. APP for the state.
IO ASI Naresh Kumar with case file.

Accused Shambhu S/o Sh. Vijay R/o A-366, Pandav Nagar, Patel Nagar, New Delhi produced after fresh arrest.

Sh. Ashish Mishra, Ld. Counsel for accused.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

Ramesh friend has been informed about the arrest. IO submits that sister of accused had also come to the police station and information was also given to sister also.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). He will be produced on 25.07.2021. Accused be now produced before concerned court/Duty MM on 25.07.2021.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)
Duty MM/WEST/DELHI
12.07.2021

Received

12/07/21

Asst Naresh Kumar
PS Kirti Nagar

12.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).
IO ASI Surender alongwith SI Ashish with case file.
Sh. Sintu Kumar, Ld. Counsel for accused alongwith accused Inderpal, S/o Sh. Basant Lal in person.
Ms. Poonam, Ld. LAC.

Application for surrender is filed by the accused person. On the other hand, IO has moved an application for interrogation and to arrest the accused persons.

Since the accused person has surrendered today IO is granted 20 minutes time to interrogate the accused. The IO is at liberty to arrest the accused person if required.

(CHARAN SALWAN)
Duty MM/WEST/DELHI
12.07.2021

At 02.45 PM

Present: As above.

IO has submitted that after interrogation he has formally arrested the accused. Information of arrest of the accused has been given to Mala (wife of the accused).

The IO has filed an application for 3 days PC of accused, on the following grounds:

1. To recover case property.

At the stage, the counsel of the accused has objected the application for PC moved by the IO on the following grounds:-

1. That the name of the accused is not mentioned in the FIR.
2. That the co-accused has already been arrested.
3. That the co-accused who has been arrested has not mentioned the name of the accused person.
4. That the recovery has already been effected.

Recd
GTM
by
Santokh

copy moved
@ad
ASI

FIR No: 573/20 Dated 30.07.2020
U/S: 379 IPC
PS: Moti Nagar

12.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).
IO HC Dalveer Singh with case file.

Ms. Poonam, Ld. LAC.

Accused Girish DK, S/o Krishan Aapa produced through VC from Jail No.3,
Tihar Jail.

Accused has been formally arrested on 11.07.2021 from Jail No.3, Tihar Jail.

An application seeking 14 day(s) JC of accused has been filed by the IO along
with the brief facts and reasons for arrest.

Permission for interrogation and formal arrest in the present FIR was granted by
Ld. Duty MM on 11.07.2021. Accused has been produced through VC in furtherance of fresh
arrest in the present FIR.

Heard. Perused.

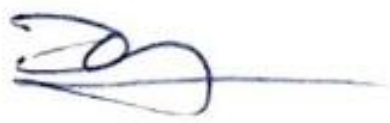
Information of arrest was given to Sh. Krishan Aapa father of accused.

Prima facie the grounds are made out for the arrest of the accused. Considering
that the investigation is at the initial stage accused be sent to JC till 25.07.2021. Accused be
now produced before concerned Court/ Duty MM on 25.07.2021.

Copy of order be given dasti as prayed for.

(CHARAN SALWAN)
Duty MM/WEST/THC/DELHI
12.07.2021

Copy Received



H.C. Dalveer Singh

E-FIR No: 09197/21
U/S: 379/411 IPC
PS: Paschim Vihar East

12.07.2021

Present: Sh. Nishant Kumar, Ld. APP for the State (through VC).
IO ASI Rajbir Singh in person.
LAC Ms. Poonam in person.

An application is moved by IO ASI Rajbir Singh requesting interrogation and formal arrest of accused Mobin @ Tunda S/o Saheed, R/o Village Badarfar PS Jafrabad, District Bulandshehar, UP, who is stated to be lodged in Tihar Jail in FIR No. 647/21 dated 17.06.2021 U/s 186/353/307 IPC & 25/54/59 Arms Act, PS Nihal Vihar.

It is submitted by the IO that the accused is involved in the present case and information of the same was received vide DD No. 120A dated 08.07.2021. The case property i.e. Motor Cycle is the subject of theft in the present FIR. The disclosure statement was recorded by SI Amit, PS Nihal Vihar, Delhi in FIR No. 647/21.

Heard. Perused.

The present application is allowed. IO is granted permission to interrogate the abovementioned accused person who is stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow the IO to interrogate the abovementioned accused person as per rules. If required after interrogation, the IO is at liberty to arrest the accused person as per law and produce him before the concerned court/Duty MM within 24 hours.

Copy of the order be given dasti to the IO, as prayed for.



12.07.21
ASI Rajbir Singh
PS. P-V East


(CHARAN SALWAN)
Duty MM/WEST/THC/DELHI
12.07.2021

E-FIR No: 17491/21 dated 02.07.2021
U/S: 379/411 IPC
PS: Paschim Vihar East

12.07.2021

Present: Sh. Nishant Kumar, Ld. APP for the State (through VC).
IO ASI Rajbir Singh in person.
LAC Ms. Poonam in person.

An application is moved by IO ASI Rajbir Singh requesting interrogation and formal arrest of accused Abdul Rahish S/o Mohd. Rafeeq R/o C-6/28, Gali No.4, Chauhan Bangar, Seelampur, Delhi, who is stated to be lodged in Mandoli Jail in DD No.06A dated 10.05.2021, u/s 41.1D & 102 CrPC.

It is submitted by the IO that the accused is involved in the present case and information of the same was received vide DD No. 0053A dated 10.07.2021. The case property i.e. Maruti Breeza is the subject of theft in the present FIR. The disclosure statement was recorded by ASI Lalit Sirohi, PS AATS Shahdara, Delhi in DD No.06A.

Heard. Perused.

The present application is allowed. IO is granted permission to interrogate the abovementioned accused person who is stated to be lodged in Mandoli Jail.

Jail Superintendent Mandoli Jail is directed to allow the IO to interrogate the abovementioned accused person as per rules. If required after interrogation, the IO is at liberty to arrest the accused person as per law and produce him before the concerned court/Duty MM within 24 hours.

Copy of the order be given dasti to the IO, as prayed for.

Handwritten signature and notes:
12-7-21
ASI Rajbir Singh
PS. P-V. East

(CHARAN SALWAN)
Duty MM/WEST/THC/DELHI
12.07.2021

FIR No: 318/21 Dated 24.05.2021
U/S: 392/394/34 IPC
PS: Nangloi

12.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).
IO SI Sunil, D-5974 with case file.

Ms. Poonam, Ld. LAC.

Accused Manish, S/o Kanhaiya Lal produced through VC from Tihar Jail No.8/9.

Accused has been formally arrested on 11.07.2021 from Tihar Jail No.8.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Permission for interrogation and formal arrest in the present FIR was granted by Ld. Duty MM on 11.07.2021. Accused has been produced through VC in furtherance of fresh arrest in the present FIR.

Prima facie the grounds are made out for the arrest of the accused. Considering that the investigation is at the initial stage accused be sent to JC till 25.07.2021. Accused be now produced before concerned Court/ Duty MM on 25.07.2021.

Copy of order be given dasti as prayed for.

(CHARAN SALWAN)
Duty MM/WEST/DELHI
12.07.2021

order copy received
A 12/07/21

E-FIR No: 00270//21 Dated 13.06.2021
U/S:379/411/34 IPC
PS: Khayala

12.07.2021

Present: Sh. Nishant Kumar, Ld. APP for the state (through VC).

IO HC Harphool No. ¹⁵⁴⁴1522/W with case file.
Ms. Poonam, Ld. LAC for the accused.

IO prays that the accused Karan S/o Nagender Kumar, R/o B-33, Raghubir Nagar, Delhi, who is presently lodged in Tihar Jail be released as the case property could not be recovered.

Submissions heard. Record perused.

In view of the submissions made by the IO and grounds as stated in the application, application stands allowed.

Accused be released from the JC, if not required in any other case.

IO is at liberty to take appropriate steps in case any incriminating evidence is found against the accused.

Copy of this order be given dasti to the IO.

Copy of this order be sent to Jail Superintendent Tihar Jail.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

12.07.2021

Received this order

*copy th
HC Harphool No 1544/W
PS Khayala*

FIR No: 319/21 Dated 20.06.2021
U/S: 380/454
PS: Hari Naagar, Delhi

07.2021

Present: Sh. Nishant Kumar, Ld. APP for the State (through VC).
ASI Naresh in person.
LAC Ms. Poonam in person.

An application is moved by ASI Naresh requesting interrogation and formal arrest of accused Shaikh Shahrukh, S/o Shaikh Ansar, R/o Jhuggie No.937, G-Block, Jahangirpuri, New Delhi who is stated to be lodged in Tihar Jail in FIR No. 313/21 u/s 380/454 IPC, PS Janakpuri Delhi,

It is submitted by the IO that the all the accused persons are in JC since 02.07.2021 in FIR No.313/21 PS Janakpuri, Delhi. It is submitted by the IO that the accused is involved in the present case. The disclosure statement was recorded by HC Shirpal in DD No. 08 dated 01.07.2021, u/s 41.1 (D) CrPC PS AATS, West Delhi. The IO prays for interrogation and formal arrest of the abovementioned accused person to find out the involvement of the co-accused in the present FIR.

Heard. Perused.

The present application is allowed. IO is granted permission to interrogate the abovementioned accused person who is stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow the IO to interrogate the abovementioned accused person as per rules. If required after interrogation, the IO is at liberty to arrest the accused person as per law and produce him before the concerned court/Duty MM within 24 hours.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

12.07.2021

*Recd
Asi Naresh
re 70112
Pr Huc
on 12.7.2021*

FIR No: 36/21 Dated 05.02.2021
U/S:380/454 IPC
PS: Hari Nagar, Delhi

12.07.2021

Present: Sh. Nishant Kumar, Ld. APP for the State (through VC).
ASI Niranjan Lal in person.
LAC Ms. Poonam in person.

An application is moved by ASI Niranjan Lal requesting interrogation and formal arrest of accused Shaikh Shahrukh, S/o Shaikh Ansar, R/o Jhuggie No.937, G-Block, Jahangirpuri, New Delhi who is stated to be lodged in Tihar Jail in FIR No. 313/21 u/s 380/454 IPC, PS Janakpuri Delhi.

It is submitted by the IO that the all the accused persons are in JC since 02.07.2021 in FIR No.313/21 PS Janakpuri, Delhi. It is submitted by the IO that information regarding involvement of the abovementioned accused in the present case was received vide DD NO. 62A, the case property i.e. jewellery is in the custody of PS AATS, West, Delhi. The disclosure statement was recorded by HC Shirpal in DD No. 08 dated 01.07.2021, u/s 41.1 (D) CrPC PS AATS, West Delhi. The IO prays for interrogation and formal arrest of the abovementioned accused person.

Heard. Perused.

The present application is allowed. IO is granted permission to interrogate the abovementioned accused person who is stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow the IO to interrogate the abovementioned accused person as per rules. If required after interrogation, the IO is at liberty to arrest the accused person as per law and produce him before the concerned court/Duty MM within 24 hours.

Copy of the order be given dasti to the IO, as prayed for.

Received (3)
216/HT
12/7/21

(CHARAN SALWAN)
Duty MM/WEST/THC/DELHI
12.07.2021

FIR No: 36/21 Dated 05.02.2021
U/S:380/454 IPC
PS: Hari Nagar, Delhi

12.07.2021

Present: Sh. Nishant Kumar, Ld. APP for the State (through VC).
ASI Niranjan Lal in person.
LAC Ms. Poonam in person.

An application is moved by ASI Niranjan Lal requesting interrogation and formal arrest of accused Irshad @ Tinku Bangoli, S/o Jamil R/o Jhuggi No. 38/B-23, Jahangirpuri, New Delhi who is stated to be lodged in Tihar Jail in FIR No. 313/21 u/s 380/454 IPC, PS Janakpuri Delhi.

It is submitted by the IO that the all the accused persons are in JC since 02.07.2021 in FIR No.313/21 PS Janakpuri, Delhi. It is submitted by the IO that information regarding involvement of the abovementioned accused in the present case was received vide DD NO. 62A, the case property i.e. jewellery is in the custody of PS AATS, West, Delhi. The disclosure statement was recorded by HC Shirpal in DD No. 08 dated 01.07.2021, u/s 41.1 (D) CrPC PS AATS, West Delhi. The IO prays for interrogation and formal arrest of the abovementioned accused person.

Heard. Perused.

The present application is allowed. IO is granted permission to interrogate the abovementioned accused person who is stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow the IO to interrogate the abovementioned accused person as per rules. If required after interrogation, the IO is at liberty to arrest the accused person as per law and produce him before the concerned court/Duty MM within 24 hours.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)
Duty MM/WEST/THC/DELHI
12.07.2021

FIR No: 36/21 Dated 05.02.2021

U/S:380/454 IPC

PS: Hari Nagar, Delhi

12.07.2021

Present: Sh. Nishant Kumar, Ld. APP for the State (through VC).
ASI Niranjan Lal in person.
LAC Ms. Poonam in person.

An application is moved by ASI Niranjan Lal requesting interrogation and formal arrest of accused Jai Siya Ram @ Tinku, S/o Dharambir, R/o C-854, Jahangirpuri, New Delhi who is stated to be lodged in Tihar Jail in FIR No. 313/21 u/s 380/454 IPC, PS Janakpuri Delhi.

It is submitted by the IO that the all the accused persons are in JC since 02.07.2021 in FIR No.313/21 PS Janakpuri, Delhi. It is submitted by the IO that information regarding involvement of the abovementioned accused in the present case was received vide DD NO. 62A, the case property i.e. jewellery is in the custody of PS AATS, West, Delhi. The disclosure statement was recorded by HC Shirpal in DD No. 08 dated 01.07.2021, u/s 41.1 (D) CrPC PS AATS, West Delhi. The IO prays for interrogation and formal arrest of the abovementioned accused person.

Heard. Perused.

The present application is allowed. IO is granted permission to interrogate the abovementioned accused person who is stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow the IO to interrogate the abovementioned accused person as per rules. If required after interrogation, the IO is at liberty to arrest the accused person as per law and produce him before the concerned court/Duty MM within 24 hours.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

12.07.2021

12.07.2021

Present: Sh. Nishant Kumar, Ld. APP for the State (through VC).
HC Narender in person.
LAC Ms. Poonam in person.

An application is moved by HC Narender requesting interrogation and formal arrest of accused Shiv Kumar S/o Keshav R/o Village Kunda, who is stated to be lodged in Tihar Jail in FIR No. 124/21 u/s 356/379/411/413/414/120B & 34 IPC.

It is submitted by the IO that the accused is involved in the present case and the case property i.e. mobile phone is in the custody of South West Special Staff. The disclosure statement was recorded by SI Anuj in DD No. 45A, PS Moti Nagar.

Heard. Perused.

The present application is allowed. IO is granted permission to interrogate the abovementioned accused person who is stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow the IO to interrogate the abovementioned accused person as per rules. If required after interrogation, the IO is at liberty to arrest the accused person as per law and produce him before the concerned court/Duty MM within 24 hours.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)
Duty MM/WEST/DELHI
12.07.2021

Received
One Copy
GAL
HC Narender
06/07/21
PS Moti Nagar